CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH D.A. No. 805 of 1992

Hubb Lal Verma ..... Applicant Versus

Sub-Divisional Officer & Ors. .....Respondents.

## Hon ble Mr. Justice S.K. Dhaon, V.C.

The applicant has been transferred to Khurja.

He feels aggrieved. Hence this application.

- 2. It appears that on 7.11.91, the 3ub-Divisional Officer (Telegraphs) Khurja felt some difficulty on the question of transfer of the applicant.

  He, therefore, sent a letter to the Divisional Engineer (Telephones) Ghaziabad, a true copy of which has been filed as Annexure-2. Thereafter, it is stated, the impugned order had been passed.
- The case, set-up by the applicant, before this Tribunal, is that he is entitled to be continued at the original place of posting for a period of five years. Time and again, the Hon'ble Supreme Court has emphasised that in the matter of transfer a court of law should be loath to interfere. The proper remedy for the applicant is to approach the higher abhority. This has not been done by the applicant so far.
- 4. The applicant shall make a representation to the General Manager (Telephones), Ghaziabad within a period of ten days from today. If this is done by the applicant within the time specified, the officer concerned shall dispose of the representation is expeditiously as possible. However, till the representation is disposed of, the impugned order shall not be given effect to as against the applicant.

5. With these observations, the application is disposed of accordingly. A copy of this order may be issued to the applicant within 24 hours.

VICE CHAIRMAN.

DATED: JUNE 26,1992.